

आयकर अपीलीय अधिकरण दिल्ली न्यायपीठ “शुक्रवार” दिल्ली में

**IN THE INCOME TAX APPELLATE TRIBUNAL  
(DELHI BENCH: ‘FRIDAY’: NEW DELHI)**

श्री प्रमोद कुमार, उपाध्यक्ष एवं सुश्री सुषमा चावला, न्यायिक सदस्य के समक्ष  
**BEFORE SH.PRAMOD KUMAR, VICE PRESIDENT &  
MS. SUSHMA CHOWLA, JUDICIAL MEMBER**

आयकर अपील सं. / ITA No:- 6531/Del/2016  
निर्धारण वर्ष / Assessment Year: 2012-13

M/s. Linkedin Technology Information Pvt.Ltd.,  
16A/20 WEA, Main Ajmal Khan Road,  
Karol Bagh, New Delhi-110005.

PAN-AABCL7284P

.....अपीलार्थी / Appellant

vs

ACIT,  
Circle-15(2), New Delhi.

..... प्रत्यर्थी / Respondent

अपीलार्थी की ओर से / Appellant by : None

प्रत्यर्थी की ओर से / Respondent by : Ms. Ashima Neb, Sr.DR

सुनवाई की तारीख / Date of Hearing : 30.08.2019	घोषणा की तारीख / Date of Pronouncement: 30.08.2019
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**आदेश / ORDER**

**PER SUSHMA CHOWLA, JM:**

The appeal filed by assessee is against the order of AO, dated 20.10.2016 relating to assessment year 2012-13 against the order

passed under section 143(3) r.w.s 144C(1) of the Income-tax Act, 1961 (in short 'the Act'). None was appeared on behalf of the assessee.

2. The assessee has filed an application for withdrawal of the appeal. The Ld. DR for the Revenue has no objection to the same. Hence, the appeal of the assessee is dismissed as withdrawn.

3. In the result, the appeal of assessee is dismissed.

Order pronounced in the open court on 30<sup>th</sup> day of August, 2019.

**Sd/-**

**(PRAMOD KUMAR)**  
उपाध्यक्ष/VICE PRESIDENT

**Sd/-**

**(SUSHMA CHOWLA)**  
न्यायिक सदस्य/JUDICIAL MEMBER

दिल्ली / दिनांक Dated : 30<sup>th</sup> August, 2019.

\* Amit Kumar \*

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order is forwarded to :

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. आयकर आयुक्त(अपील) / The CIT(A)
4. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, दिल्ली / DR, ITAT, Delhi
5. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

सत्यापित प्रति //True Copy//

सहायक रजिस्ट्रार,  
/ ITAT, Delhi